

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2554
ANSWERED ON MONDAY, MARCH 17, 2025
PHALGUNA 26, 1946 (SAKA)
E-Adjudication and E-Consultation Platform**

**2554. Shri Radheshyam Rathiya:
Shri Yogender Chandolia:
Shri Kota Srinivasa Poojary:
Shri Bhojraj Nag:
Shri P P Chaudhary:
Shri Lumba Ram Chaudhary:
Dr. Bhola Singh:
Shri Madhavaneni Raghunandan Rao:
Dr. Nishikant Dubey:
Smt. Aparajita Sarangi**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) whether the Government has launched e-adjudication and e-consultation platforms to streamline corporate dispute resolution and regulatory compliance;**
- (b) the objectives and expected benefits of the recently introduced e-adjudication and e-consultation platforms;**
- (c) the measures taken to ensure transparency, accessibility and security in the e-adjudication system;**
- (d) whether any feedback mechanism has been set up for the stakeholders to report the challenges faced in adopting the said platforms;**
- (e) if so, the details thereof? And**
- (f) the progress made so far in implementing these platforms and any future plans for expansion or improvement?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN
THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

[SHRI HARSH MALHOTRA]

- (a) & (b) The E-adjudication module was launched under MCA21 in September 2024 to establish a technology driven adjudication mechanism, for speedy and transparent adjudication of cases pertaining to offence(s) committed under the Companies Act, 2013. The E-consultation module was launched in May 2021 as an interactive online platform enabling public consultation on any proposed amendments/ draft legislations etc.**
- (c) The security and confidentiality of information submitted through the MCA21 portal is ensured by adhering to established data security standards, including the MEITY guidelines, CERT-In regulations, ISO 27001, and Information Security Protocols. Multi-factor authentication has been introduced to verify the identity of users accessing the system. Additionally, measures such as masking private information from public view have been implemented to maintain the confidentiality and integrity of the data.**

- (d) & (e) Stakeholders can raise tickets on the MCA-21 portal to provide feedback and to report grievances if any, regarding challenges faced.**
- (f) Since the launch of E-adjudication module, more than 700 cases have been processed and Rs.4.39 crores penalty has been recovered from the officers in default.**
